

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-90/2016/9446/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Aparna Ajitsaria,
District & Sessions Judge,
Dibrugarh.

Dated Guwahati, the 4th November, 2022.

Sub:- Earned Leave.

Ref:- Your letter No. DJD/4772/2022, dtd. 03.11.2022

Madam,

With reference to the above, I am directed to inform you that your prayer for **earned leave for 18 days from 14.11.2022 to 01.12.2022 along with station leave permission for the same period**, has been granted, subject to submission of earned leave application in prescribed format with Leave Admissibility Report from the office of the Accountant General (A&E), Assam, Guwahati. Further, you have been asked to hand over charge to the Addl. District and Sessions Judge, Dibrugarh and in his absence to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

Sdt

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-90/2016/9447-9448/A, dated dtd. 04-11-2022

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.

2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)